

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3519**

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/AGRAHAYANA 19, 1941 (SAKA)

WOMEN UNDERTRIALS

3519. SHRI VINCENT H. PALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of women undertrials lodged in various prisons as on date, State-wise;

(b) the total number of children of women inmates who reside within the prisons as on date, State-wise and prison-wise; and

(c) the details of the various facilities like education, recreation etc. provided to these children and the authorities responsible for the same?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) : National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2017. State-wise number of women undertrials lodged in prisons across the country as on 31.12.2017 are given in Annexure-I.

(b) : State-wise details of number of children of women inmates who reside in prisons as on 31.12.2017 are given in Annexure-II. Prison-wise details are not maintained centrally.

(c) : 'Prisons' and 'persons detained therein' are State subjects under List II of the Seventh Schedule to the Constitution of India. Prison Administration is the responsibility of State Governments, who are responsible for taking appropriate action for the education, recreation etc. of the children of women prison inmates.

However, the Ministry of Home Affairs has issued several advisories to States and Union Territories on Women inmates and their children, including the recommendations of the Ministry of Women and Child Development in their report on 'Women in Prisons' and the best practices adopted by various prison authorities in the matter of female prisoners and welfare of their children.

Besides the advisories issued from time to time, the Ministry of Home Affairs had also prepared a Model Prison Manual 2016 and has circulated it to all States and Union Territories. The Model Manual provides detailed guidance to States to adopt the best practices provided in the Manual. The Manual has a dedicated chapter on 'Women Prisoners'.

State/UT-wise Number of Women Undertrials as on 31st December, 2017

Sl. No.	State/UT	Number of Women Undertrials
1	ANDHRA PRADESH	337
2	ARUNACHAL PRADESH	5
3	ASSAM	226
4	BIHAR	1249
5	CHHATTISGARH	612
6	GOA	14
7	GUJARAT	327
8	HARYANA	395
9	HIMACHAL PRADESH	46
10	JAMMU & KASHMIR	88
11	JHARKHAND	614
12	KARNATAKA	359
13	KERALA	130
14	MADHYA PRADESH	731
15	MAHARASHTRA	1085
16	MANIPUR	28
17	MEGHALAYA	17
18	MIZORAM	71
19	NAGALAND	4
20	ODISHA	437
21	PUNJAB	722
22	RAJASTHAN	402
23	SIKKIM	5
24	TAMIL NADU	401
25	TELANGANA	252
26	TRIPURA	14
27	UTTAR PRADESH	2637
28	UTTARAKHAND	86
29	WEST BENGAL	911
	TOTAL (STATES)	12205
30	A & N ISLANDS	7
31	CHANDIGARH	20
32	D & N HAVELI	1
33	DAMAN & DIU	1
34	DELHI	447
35	LAKSHADWEEP	0
36	PUDUCHERRY	479
	TOTAL (UTs)	479
	TOTAL (ALL-INDIA)	12684

Source: Prison Statistics India

State/UT-wise Number of Children residing inside prisons as on 31st December 2017

Sl. No.	State/UT	Number of Children residing inside prisons
1	ANDHRA PRADESH	31
2	ARUNACHAL PRADESH	0
3	ASSAM	28
4	BIHAR	166
5	CHHATTISGARH	104
6	GOA	0
7	GUJARAT	32
8	HARYANA	42
9	HIMACHAL PRADESH	3
10	JAMMU & KASHMIR	16
11	JHARKHAND	109
12	KARNATAKA	26
13	KERALA	0
14	MADHYA PRADESH	159
15	MAHARASHTRA	101
16	MANIPUR	0
17	MEGHALAYA	6
18	MIZORAM	7
19	NAGALAND	0
20	ODISHA	43
21	PUNJAB	52
22	RAJASTHAN	52
23	SIKKIM	0
24	TAMIL NADU	7
25	TELANGANA	29
26	TRIPURA	4
27	UTTAR PRADESH	416
28	UTTARAKHAND	16
29	WEST BENGAL	192
	TOTAL (STATES)	1641
30	A & N ISLANDS	2
31	CHANDIGARH	3
32	D & N HAVELI	0
33	DAMAN & DIU	0
34	DELHI	35
35	LAKSHADWEEP	0
36	PUDUCHERRY	0
	TOTAL (UTs)	40
	TOTAL (ALL-INDIA)	1681

Source: Prison Statistics India